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Title:Regarding injustice faced by people of Andhra Pradesh due to non-implementation of the provisions of Andhra Pradesh Reorganisation Act by the Government of India.

श्री मल्लिकार्जुन खड़गे: मैडम, जब आंध्र प्रदेश और तेलंगाना का विभाजन हुआ, रीऑर्गनाइजेशन हुआ, उस वक्त यह आश्वासन दिया गया था कि वहां पर स्पेशल कैटेगरी स्टेटस आंध्र प्रदेश को दिया जाएगा, फिक्कल मेजर्स, टैक्स इन्सेंटिव्स दिए जाएंगे और अखिल भारतीय स्तर पर जो संस्थाएं हैं, चाहे वह आईआईटी हो, आईआईएम हो, सेंट्रल यूनिवर्सिटी हो या दूसरी जितनी भी बड़ी-बड़ी संस्थाएं हैं, ये सभी चीजें उनको देने का वायदा इस सरकार ने किया था। जब सदन में यह विषय उठा था, उस वक्त नायडू साहब ने कहा था। जरा, नायडू साहब का ध्यान इधर रहे।... (व्यवधान)

माननीय अध्यक्ष : आप बोलिए, मैंने एक मिनट बोला है।

श्री मल्लिकार्जुन खड़गे: स्पेशल स्टेटस की प्रब्लम आई थी, उस वक्त नायडू साहब ने कहा था कि सिर्फ पांच साल नहीं, दस साल तक देना चाहिए। उसके लिए सिर्फ पांच साल नहीं, दस साल तक देना चाहिए, यह उनका कहना था। लेकिन अब दो साल हो रहे हैं, फिर भी अभी आप उसे स्पेशल स्टेटस भी नहीं दे रहे हैं। इसके अलावा जो कुछ आपने उस समय आश्वासन दिए थे, उनमें से एक भी आश्वासन पूरा नहीं किया।... (व्यवधान)

माननीय अध्यक्ष: अब आप बैठ जाएं, क्योंकि आप अपना इश्यू रेज़ कर चुके हैं।

श्री मल्लिकार्जुन खड़गे: हमने जो कुछ भी आश्वासन दिया था, उसमें थोड़ा फुलफिल किया, लेकिन बाकी के जो आश्वासन थे, उन्हें फुलफिल करने की जिम्मेदारी इस सरकार की थी, ये आश्वासन आज तक पूरे नहीं किए गए। इसलिए मैं चाहूंगा कि उन्हें स्टेटमेंट देना चाहिए।... (व्यवधान) वह इसे किस तरह से करेंगे, यह उन्हें कहना चाहिए।

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Madam Speaker, as the Parliamentary Affairs Minister, I would like to respond to the first issue also. I seek your permission because from the Government's side, it should not been seen that the Government is silent. Various Members of different parties have given notices of Adjournment Motion and it was deserved. Subsequently, the Speaker, in her discretion, has allowed it to be raised in the House. For that also, some friends have raised objections but what I am saying is, we should not appear to the general public that we are trying to hide under some rule or under some pretext because that will send a wrong message. What I am suggesting is, Madam, we do not know whether what is being aired in the television channels is true or false as far as West Bengal is concerned. But the fact of the matter is something is being shown. We have also seen earlier incidents where such things have come. There was discussion and subsequently, there was some inquiry. The House has taken it very seriously. My friend Saugata Roy Ji with all his experience, has made a very serious allegation as if the BJP, Congress and TMC which are all sitting together for the last two years and then doing everything common, have all come together and then doing it. It is not the question of TMC or BJP.

PROF. SAUGATA ROY: It is a conspiracy.

SHRI M. VENKAIAH NAIDU: Saugata Ji, you are a very learned parliamentarian. Please do not go beyond a point and embarrass a lot of people. My point is if it is TMC, Congress, TDP, CPM, BJP - everybody has got their own political line and everybody knows it. I do not want to politicise this. From the point of view of Parliament as a Parliament Affairs Minister, the prestige of the Parliament is at stake. So, we have to establish the truth. The people, who are being portrayed negatively, will have a recourse to take and then the people, who are showing with such falsehood, have to be taken to task. But simply saying it is a political conspiracy and not accepting any sort of inquiry, will not suffice and will not justify the public impression also.

So, This is what I am suggesting, Madam Speaker, without taking sides because I do not want to take sides also on this.

There are two ways. One is, the Government should order an inquiry and the other one is, the House should order an inquiry. You are the custodian of the House. As the Speaker of the House, you please consult others also and see whether it is referred to Ethics Committee - we have no problem - or if you want to have some other mechanism of finding the truth, then let us try to do it because this impression should be dispelled. Right or wrong, I am not going into the details. This has to be dispelled because the very system of Parliament and our functioning is under question. We should not be seen with suspicion. Nowadays, it has become a fashion also to condemn all parliamentarians and also the political system. I do not want this to happen in this connection. It has come just now before the election. That is a different matter but at the same time, truth has to prevail.

So, I request the Chair to take appropriate action in this regard in whatever manner. If you want to have consultation, we can have consultation.

The second point is this, that is, the issue raised by Kharge Ji through the Motion. The Motion says:

"The injustice faced by the people of Andhra Pradesh because of non-implementation of the provisions of Andhra Pradesh Re-organisation Act by the Government of India which gives Special Category Status to the State of Andhra Pradesh."

I am a student of law. I am also a parliamentarian for some time and a legislator also earlier. Nowhere in the Andhra Pradesh Re-organisation Act, there is any mention of special category status to Andhra Pradesh.

Madam, hon. Mallikarjun Kharge Ji has taken my name. I should tell him, I should remind him also and I have no problem and hesitation in that also that the Bill that was brought by the UPA Government and adopted by Parliament, here in Lok Sabha, does not contain the words 'Special Category Status'. I have the proceedings.... (Interruptions)

माननीय अध्यक्ष : आज क्या हो गया है? ज्योतिरादित्य जी, आप बैठ जाइए।

â€¦(लवधान)

HON. SPEAKER: Jyotiraditya Ji, I am sorry.

...(Interruptions)

HON. SPEAKER: No, nothing will go on record like this. I have not allowed anybody.

...(Interruptions)â€¦*

माननीय अध्यक्ष : जिसको मैं अलाऊ नहीं करती हूं, वह रिकॉर्ड में नहीं जाएगा।

...(Interruptions)â€¦*

माननीय अध्यक्ष : मंत्री जी, हर बात का उत्तर देना चाहिए, यह भी जरूरी नहीं है।

â€¦(लवधान)

SHRI M. VENKAIAH NAIDU: I am going to elaborate that. Your leader is capable of arguing the case effectively. What I am trying to say is, I am mentioning about the notice given by you, people. You, people said it is as part of the Re-organisation Act. I did not say it. You are saying, it is part of the Re-organisation Act and you are questioning me saying that, no, in the case of 11 States, no Act has been passed by Parliament. You cannot have both....(Interruptions) I am coming to that. ...(Interruptions) Mr. Mekapati Raja Mohan Reddy, I am coming to that. I am arguing on their notice. It is not one person. ...(Interruptions) That means, you are withdrawing the notice. You have nothing to argue. This is one.

Secondly, Madam, I want to tell you that I have the list of the projects of the assurances or mentions made in the AP Re-organisation Act about IITs, about universities, about AIIMS and about various establishments. All these things, one after another, a majority of them have already been fulfilled by this Government. I am very happy to say it also. I am also born in that region though I do not belong to one particular place. But I can tell you that the Government is continuously monitoring and we are taking keen interest.

The very second day on a burning issue of Andhra Pradesh, which is the lifeline of Andhra Pradesh, Polavaram project, Madam, you are aware that my Government's first priority in the Cabinet was, one about the black money and second about Polavaram. An Ordinance was issued and it was again approved by Parliament also. How can anybody say and that too with all experience that none of them has been fulfilled and all that? ...(Interruptions)

SHRI MALLIKARJUN KHARGE: You come to the point of Special Category Status.

SHRI M. VENKAIAH NAIDU: The point is, it is not there in the Re-organisation Act. It was a promise....(Interruptions)

HON. SPEAKER: Nothing will go on record. Only your statement is going on record.

...(Interruptions)â€¦*

HON. SPEAKER: Do not answer anybody

SHRI M. VENKAIAH NAIDU: Madam Speaker, if they want to hear my response, I am ready with the response....(Interruptions)

HON. SPEAKER: Yes, they do not want to hear.

...(Interruptions)

HON. SPEAKER: No, this is not allowed.

...(Interruptions)

SHRI M. VENKAIAH NAIDU: It has become a habit. While in power, you did not do it. ...(Interruptions)

माननीय अध्यक्ष : ज्योतिरादित्य जी, इतनी तेज आवाज में मत बोलिए।

â€¦(लवधान)

SHRI M. VENKAIAH NAIDU: Even I, myself raised it in the Rajya Sabha. I was the one who raised the issue in the Rajya Sabha. I requested you to bring it in the Act. You never bothered to bring it in the Act....(Interruptions) Now you are shedding crocodile tears outside....(Interruptions) You are creating political agitation. This will not work. You have failed in your responsibility. You have betrayed the people of Andhra Pradesh....(Interruptions) You have betrayed the people of Telangana for 10 years. You did not do your duty and do not accuse us....(Interruptions) We are committed to fulfill each promise made in the Act and also we are trying to do justice to Andhra Pradesh....(Interruptions)

HON. SPEAKER: This is not fair.

इन सभी के नाम लिखिए, यह सब क्या हो रहा है?

â€¦(लवधान)

HON. SPEAKER: Is everything fine?

...(Interruptions)

12.29 hours

(At this stage, Shri Mallikarjun Kharge and some other hon. Members left the House.)

SHRI M. VENKAIAH NAIDU: Madam Speaker, no, we are not going back.

HON. SPEAKER: I know.

SHRI M. VENKAIAH NAIDU: We are addressing each and everything which is mentioned in the Act. Please try to understand we are addressing all the issues, including the promises. It was I who said it in Parliament. It is not in five years or 10 years ago. I had raised the issue. You people did not do it. I am aware of it. I am conscious of it. After the 14th Finance Commission certain problems have come. Those problems are being addressed by the Finance Minister. Yesterday, he has explained it also. We are studying all these aspects including the promises that they had made. It is not in the Act. The Act is silent because they forgot their responsibility. Now, they are trying to be violent after being silent while in power. Just to score a political point, they are saying this. After talking out, they are walking out now. ...*(Interruptions)*

SHRI ASADUDDIN OWAIISI (HYDERABAD): You are being a diplomat now. ...*(Interruptions)*

SHRI M. VENKAIAH NAIDU: Owaisi ji, please sit down. भारत माता की वंदना करने में भी आपको शर्म है, ...*(व्यवधान)* आप भारत मां की वंदना करने के लिए तैयार नहीं हो, ओवैसी, आप बैठ जाओ, ...*(व्यवधान)* आप मां को भी सलाम नहीं करते, ...*(व्यवधान)* भारत मां को भी सलाम नहीं करते, ...*(व्यवधान)*

Jithender ji, please sit down. You can ask after I finish it. ...*(Interruptions)* I request the hon. Members from Telangana to sit down. ...*(Interruptions)* Once I finish it, other hon. Members can also ask whatever they want to. ...*(Interruptions)*

Madam Speaker, this should go on record because this issue is concerning the aspirations of the people. Madam, they made a sweeping allegation. ...*(Interruptions)* But, I want to inform the House as to what we have done – IIT sanctioned; IIIT sanctioned; Indian Institute of Management sanctioned; Indian Institute of Science Education and Research sanctioned; ESSO – NIOT Ocean research facility sanctioned; Polavaram Project approved both in Ordinance and Parliament; National Kamadhenu Research Centre sanctioned; National Institute of Fisheries Education sanctioned; and Solar Energy Corporation of India sanctioned. ...*(Interruptions)* Then, upgradation of Vizag Airport sanctioned; Tirupati Airport has been upgraded to International Airport and has been inaugurated; Vijayawada Airport modernization is going on; multimodal logistic park at Kakinada Container Corporation is going on; work on Vizag New Green field airport is going on. ...*(Interruptions)*

HON. SPEAKER: Jyotiraditya ji, this is not fair.

...*(Interruptions)*

HON. SPEAKER: Please sit down. Otherwise, I will name you.

...*(Interruptions)*

SHRI M. VENKAIAH NAIDU: Hon. Madam, National Highway projects worth Rs.65,000 crore have been recently announced by Nitin Gadkari ji. Outer Ring Road around Vijayawada has also been sanctioned. Ministry of Urban Development has sanctioned Rs.1000 crore – Rs.500 crore for Guntur and Rs.500 crore for Vijayawada. Then, Vizag and Kakinada are part of the 20 Smart Cities. ...*(Interruptions)*

As far as National Heritage City Development and Augmentation Yojana (HRIDAY) is concerned, an amount of Rs.22 crore has been sanctioned under it. Amaravati falls under this project. Spices Park has been sanctioned. A Special Development Package for Visakhapatnam, Vizianagaram and Srikakulam has been sanctioned and the money has been released twice. Money has also been released for Anantapur, Kadapa, Kannur and Chittoor. Money for Krishnapatnam International Leather Complex sanctioned. Then, money for SAMEER – Society for Applied Microwave Electronic Engineering & Research has also been sanctioned. ...*(Interruptions)*

What is happening with the Congress Party – the Leader walks out and the Dy. Leader comes in. ...*(Interruptions)*

An amount of Rs.300 crore has been sanctioned for Bharat Electronics Ltd., Palasamudram. Hon. Finance Minister, Arun Jaitley visited there and laid the foundation. DRDO Missile Test Facility at Nagayalanka is under consideration; Naval Air Station is under consideration; National Open Air Range at Kurnool is under consideration. Foundation of All India Institute of Medical Science, Mangalagiri has been laid by the hon. Health Minister ...*(Interruptions)*

Madam, they have no special status. Having not done anything during their status, they do not have special status now. ...*(Interruptions)* Congress Party do not have that status. ...*(Interruptions)*

Rajiv Gandhi Institute of Petroleum and Technology is also at the advanced stage of sanctioning. A few other projects in respect of Ministry of Chemicals and Fertilizers are under active consideration. ...*(Interruptions)* Then, Tribal University, Central University and Petroleum University are under active consideration. Land has been identified for them. ...*(Interruptions)*

Under 14th Finance Commission, an amount of Rs.2,09,819 crore, as a result of increased devolution, has been sanctioned. It is a part of the Andhra Pradesh Reorganization Act. As per the recommendation of 14th Finance Commission, Rs.41,364 crore is being given per year to the State. It is Rs.29,374 crore more in comparison to the recommendations of 13th Finance Commission. ...*(Interruptions)*

Dugarajapatnam Port at Nellore district is also under consideration. It is at the final stage of decision. ...*(Interruptions)* There are a lot more things

to be mentioned. ...(*Interruptions*) Nowhere, since Independence, so many projects have been sanctioned. ...(*Interruptions*) It is because that the State is divided. Injustice has been done to Andhra because of the partition and because of the thoughtlessness of the Congress Government. ...(*Interruptions*) We are going out of the way to help the State of Andhra Pradesh.

We will definitely do it. We will take care of Telangana also because we feel that justice was not done to both the States by the Government which has divided the State arbitrarily and without application of mind. Madam Speaker, I can assure you that the entire Government is looking into the grievances of the people and there is no question of going back on any of the promises made in the A.P. Reorganisation Act. ...(*Interruptions*)

Whatever you people have been saying outside, it has no takers. You know what has happened in Andhra Pradesh also. Do not try to mislead the people. Today, the truth has come out. All the notices given by Khargeji, Jyotiraditya Scindia, K.C. Venugopal and Nandi Yellaiah, and all these Congress leaders, said 'as mentioned in the A.P. Reorganisation Act'. That means that you are not even applying your mind before giving a notice. Please try to understand and rectify it in future. Extend support to the Government for the good things we are planning to do. We have done it to Andhra Pradesh and also to Telangana.

HON. SPEAKER: What happened Jithenderji?

SHRI A.P. JITHENDER REDDY : In the same rhythm, whatever has been given in the A.P. Reorganisation Act's section 94 has not been done. Aims have not been done. Tribal University has not been done. Horticulture University has not been done. National Project for Irrigation in Telangana has not been given. High Court bifurcation has not been done.

माननीय अध्यक्ष : ऐसा नहीं होता है, यहां आप यह काम मत कीजिए।

â€¦(लवघान)

SHRI A.P. JITHENDER REDDY: Industrial corridor has not been given. CAMPA funds have not been given. Backward Region Funds are not given. So, all these items are still pending. Only one-sided bifurcation as per A.P. State Reorganisation Act has been done. This is not correct.

When Venkaiah Naiduji has given such a big list, in the same fashion, he should have also said that so and so things have been done in Telangana also. But nothing has been said by our Minister. So, there should not be any partiality. The division has taken place and both the States have to be treated equally. Whatever Andhra Pradesh State gets, Telangana State also has to be given that. This is my submission.

When next time Shri Venkaiah Naidu gives out a big list, he should also come out with the same list for Telangana also, saying what has been done for Telangana. I expect the same rhythm from him in respect of Telangana also. ...(*Interruptions*)

HON. SPEAKER: Now, it is okay. I am not going to allow any question.

SHRI M. VENKAIAH NAIDU: I have a long list. know that this is not Question Hour. So, I am not going into it.

Since the issue was raised by them about Andhra Pradesh, I responded. I am ready about Telangana also. ...(*Interruptions*)

माननीय अध्यक्ष : माननीय सदस्यगण, शाम को जैसे ही पूरा बिज़नेस समाप्त हो जाएगा, तब ज़ीरो ऑवर बराबर लिया जाएगा, उसमें सबको मौका दिया जाए। Now, nobody will be allowed.

â€¦(लवघान)